

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 244 of 2015 & Appeal No. 246 of 2015

Dated: 20th October, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**The Tata Power Company Ltd. (G)Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission
..... Respondent(s)**

Counsel for the Appellant (s) : Mr. Amit Kapur
Mr. Vishal Anand
Ms. Nishtha Kumar

Counsel for the Respondent (s) :

ORDER

Heard. Admit.

Issue notice of these appeals to the respondents returnable within 2 weeks from today. Counter affidavit/reply be filed by the respondents within 2 weeks, and rejoinder, if any, be filed by the appellant within 1 week, thereafter. Since this is a tariff Appeal, public notice be issued.

Dasti service is permitted.

Post this appeal for hearing on **11.01.2016**.

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

Jps/vg